

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

IN ORIGINAL APPLICATION NO. 593 OF 2023

Mursaleen

.....Petitioner(S)

Versus

State of Haryana & Ors.

.....Respondents

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Place: Panchkula
Dated: 19.12.2023



[Signature]
Pardeep Kumar, IAS, Member Secretary,
State Environment Impact Assessment
Authority, Haryana

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

IN ORIGINAL APPLICATION NO. 593 OF 2023

MursaleenPetitioner(S)

Versus

State of Haryana & Ors.Respondents

Interim status report of Member Secretary State Environment Impact Assessment Authority, Haryana on behalf of Respondent No. 6 in compliance of direction dated 06.10.2023

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application has been filed against sand, bajri and boulder (BGS) mining being done in District Yamunanagar, Haryana by mine lease holders/private respondents.
2. That in the present matter on 06.10.2023, this Hon'ble Tribunal was pleased to pass an order and issued directions to the Answering Respondent No. 6 to file a status report covering all the points which have been noted in Para No. 2 and 3 of the orders dated 06.10.2023. The relevant portion of the order is reproduced below for ready reference:-

2. *The stand of the applicant is that illegal mining is going on in the absence of the valid District Survey Report, Comprehensive Mining Plan, Replenishment Studies and the mining is being done outside the mining lease area based on the defective Environmental Clearances (ECs) granted without EIA Study/EMP or public hearing and granted without cluster EIAs. It is the further case of the applicant that the mining is being done without obtaining CTO/CTE and by using heavy machinery and*



beyond the permissible depth and that the mining of sand, bajri and boulder is being done on the basis of the ECs issued for sand only.

3. *Further allegation is that the EC conditions have not been adhered to and no post monitoring has been done and the mining is being done in a sub-merged water area beyond the permissible depth by using heavy machinery.*
4. *The allegation made in the OA reveals that the substantial issue relating to environment is involved in the matter.*
5. *Hence, at the first instance, we deem it proper to call for the report from the Respondent No. 6, State Level Environment Impact Assessment Authority (SEIAA), Haryana. The Respondent No. 6 will give the report covering all the points which have been noted above. Let the report be submitted within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

3. That in compliance of the above directions, the answering Respondent; vide Order dated 26.10.2023, constituted a Eight (8) Members Sub-committee to be headed by the Chairman, State Expert Appraisal Committee (SEAC), to visit the relevant sites in district Yamunanagar and submit report as per the directions of Hon'ble NGT. The Copy of Order dated 26.10.2023 is annexed as **Annexure R-6/1**).
4. That in view of the direction of Hon'ble NGT, information as per record were obtained from the SEIAA, Mining Department and Regional officer Yamuna Nagar, HSPCB. The copy of information is annexed as **Annexure R-6/2**.
5. That further, to appraise the Members of Sub-committee regarding the areas and aspects to be covered were discussed with all the Sub-Committee Members on 10.11.2023. The said meeting was also attended by the Additional Deputy Commissioner, Yamunanagar as representative of Deputy Commissioner, Yamunanagar, who assured all support and co-



operation to the Sub-committee during the field visit. The Copy of Minutes of Meeting held on 10.11.2023 is annexed as Annexure R-6/3.

6. That the sub-committee visited the site on 23.11.2023 and the representatives of different concerned departments were asked to submit the present status of all alleged mines (28 number of mining lease) referred in the Original Application as Annexure A1. Out of which, the sub-committee visited the following sites, whereas the report of the sub-committee is awaited:-

Sr. No.	Name of Site
1	Bailgarh (South and North)
2	Devdhar Block
3	Kohliwala
4	Malikpur Khera

Prayer:

In the light of the submissions made above and keeping in the view of number of Site Inspections to be carried out by the committee, this Hon'ble Tribunal is humbly prayed to grant further 3 months time period to submit a consolidate Report in the matter covering all the points which have been noted in Para No. 2 and 3 of the Orders dated 06.10.2023.

Place: Panchkula
Dated: 19.12.2023



[Signature]
Pardeep Kumar, IAS, Member Secretary,
State Environment Impact Assessment
Authority, Haryana

Verification:

Verified that the contents of Para No. 1 to 7 of the above are correct and true to my knowledge and belief. No part of it is false and nothing material has been concealed therein.

Place: Panchkula
Dated: 19.12.2023



[Signature]
Pardeep Kumar, IAS, Member Secretary,
State Environment Impact Assessment
Authority, Haryana

State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232

E-mail ID: seiaa-21.env@hry.gov.in

ORDER

During the course of hearing on 06.10.2023, Hon'ble National Green Tribunal (NGT) was pleased to make directions to Respondent No. 6 (i.e. State Environment Impact Assessment Authority, Haryana) in OA No. 593 of 2023 (Mursaleen Versus State of Haryana & Ors) to give a report, covering all the points, which have been mentioned in the complaint, pending before the Hon'ble Tribunal, regarding the alleged illegal mining activities etc. in District Yamunanagar (Haryana).

In compliance to the directions made by Hon'ble NGT in the above mentioned case, a Sub-committee is hereby constituted by superseding the earlier orders issued by the Authority in this regard on 19.10.2023.

The composition of the revised Sub-committee will be as under:

1. Chairman, SEAC, Haryana (Chairman)
2. Member Secretary, SEAC, Haryana (Member)
3. Representative of Deputy Commissioner, Yamunanagar (Member)
4. Representative of Director General, Mines & Geology Department, Haryana (Member)
5. Representative of Engineer-in-Chief, Irrigation & Water Resources Department, Haryana (Member)
6. Representative of HSPCB (Member)
7. Deputy District Attorney / Assistant District Attorney, (HSPCB & SEIAA) (Members)
8. Regional Officer, HSPCB (Yamunangar). He will co-ordinate among the Members of the Sub-committee for the site visit.

Note:

Sh. Pardeep Kumar, IAS, (Member Secretary, SEIAA, Haryana) will be the Nodal Officer, to get the needful done to ensure the compliance of the Orders dated 06.10.2023, passed by Hon'ble National Green Tribunal (NGT).

Place : Panchkula
Dated: 26.10.2023



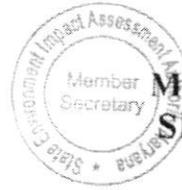
[Signature]
Sameer Pal Srow, IAS (Retd.)
Chairman, SEIAA, Haryana

Endst No. SEIAA/HR/2023/706-714

Dated: 26/10/2023

A copy of above is forwarded to following for information and further necessary action alongwith a copy of **Order dated 06.10.2023 passed by the Hon'ble NGT in OA No. 593 of 2023**, please:

1. Member Secretary, HSPCB, C-11, Sector-6, Panchkula with a request to Nominate his representative as well as direct concerned Regional Officer **(to co-ordinate & assist the Sub-committee)** for inspection of the project site(s).
2. Deputy Commissioner, Yamunanagar with a request to nominate his representative for inspection of the project site(s).
3. Director General, Mines & Geology Department with a request to depute /nominate his representative for site inspection of the project site.
4. Chairman, SEAC, Haryana
5. Engineer-in-Chief, Irrigation & Water Resources Department, Haryana with a request to depute /nominate his representative for site inspection of the project site(s).
6. Member Secretary, SEAC, Haryana
7. Deputy District Attorney / Assistant District Attorney, (HSPCB & SEIAA) (Members)
8. Regional Officer, HSPCB (Yamunangar). He will co-ordinate among the Members of the Sub-committee for the site visit.
9. PS to Chairman, SEIAA, Haryana



**Member Secretary,
SEIAA, Haryana**

-6-

ANNEXURE-R-6/2

LIST OF BGS/SAND MINING CONTRACTS OF DISTRICT YAMUNA NAGAR

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
1.	M/s Yamuna Infra developers P. Ltd. Begampur (YNR B37) Area-39.50 ha	No	For 08 years dated 19.06.2015	valid for 05 years dated 01.01.2016	No need of Replenishment Study due to outside river bed	22.08.2016	09.03.2016 at 02:00 PM Village Begampur	Maximum 9 Mtr. as outside river bed	29.06.2017	BGS	18.08.2017	01/10/2018 to 30/09/2020	Mining Terminated vide order dated 26.11.2020
2.	Sh. Pramjeet Singh Pipli Majra Block (YNR B29, 30 & 31) Area -18.20	No	For 08 years dated 14.09.2015	valid for 05 years dated 22.12.2015	No need of Replenishment Study due to outside river bed	20.11.2015	19.04.2016	Maximum 3Mtr. granted as per EC letter	13.10.2016	BGS	30/03/2017	13/10/2022 to 30/09/2023	LoI expired on 13.09.2023
3.	Sh. Karaj Singh s/o Major Singh. YNR Malikpur Khadar (YNR B28) Area 23.2 Hac.	No	For 08 years dated 14.09.2015	valid for 05 years dated 22.12.2015	No need of Replenishment Study due to outside river bed	20.11.2015	19.04.2016	Maximum 9Mtr. as outside river bed	13.10.2016	BGS	30.03.2017	15/05/2023 to 30/09/2024	Operational

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
4.	M/s Delhi Royalty Company Kohliwala (YNR 821 & 22) Area- 13.59 Ha	No	For 08 years dated 19.06.2015	23.02.16 for 5 Years and 12.10.21 for 3 Years	No need of Replenishment Study due to outside river bed	25.04.2016	11.03.2016	Maximum 3Mtr. granted as per EC letter	27.06.2016	BGS	06/07/2016	01/10/2021 to 30/09/2022	Mining Terminated vide order dated 10.12.2021
5.	M/s Kawaljit Singh Batra Galauri Block (YNR B39) Area-24.00 Ha	NO	For 08 years dated 20.10.2016	valid for 05 years dated 30.12.2016	No need of Replenishment Study due to outside river bed	09.01.2017	No Required as, the Project Area is less than 25.00 Ha	Maximum 9Mtr. as outside river bed	25.05.2017	BGS	--	08/09/2023 to 30/09/2024	Suspended on 17.06.2022
6.	M/s Northern Royalty Company Devdhar Block (YNR B24) Area-31.87 Ha	No	For 08 years dated 19.06.2015	valid for 05 years dated 01.01.2016	Environment Clearance was granted that Project Proponent shall submit annual replenishment report certified by an authorized agency	25.04.2016	10.03.2016	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	27.06.2016	BGS	06/07/2016	01/10/2023 to 30/09/2024	Operational
7.	M/s Mubarikpur Royalty Bailgarh Block (YNR B2)	No	For 09 years dated 19.06.2015	valid for 05 years dated 23.02.2016	Environment Clearance was granted subject to condition Project Proponent shall	25.04.2016	09.03.2016	Maximum 3Mtr. granted as per EC letter (being	27.06.2016	BGS	06.07.2016	01/10/2021 to 30/09/2022	Mining Terminated vide order dated 14.07.2022

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
	Area-28.00 Ha				submit annual replenishment report certified by an authorized agency			river bed Mining)					
8.	M/s P.S. Buidtech Jaidhari Block (YNR B33) Area -48.60 Ha	No	For 08 years dated 30.11.2015	valid for 05 years dated 10.06.2016	No need of Replenishment Study due to outside river bed	04.01.2016	23.05.2016	Maximum 9Mtr. as outside river bed	15.09.2016	BGS	14/12/2016	01/10/2023 - 30/09/2024	Operational
9.	M/s JPY Consortium Pvt. Ltd. Dhanaura Block (YNR B18) Area- 18.18 Ha	No	For 10 years dated 28.12.2017	valid for 05 years dated 26.03.2018	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	06.04.2018	No Required as, the Project Area is less than 25.00 Ha	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	19.06.2018	BGS	25/06/2018	01/10/2022 to 30/09/2023	E-Rawaana de-activated
10.	JSM Foods P. Ltd. Mandoli Ghaggar West Block (YNR B4) Area- 25.56 Ha	No	For 07 years dated 19.06.2015	valid for 05 years dated 08.01.2016	Replenishment Study approved vide letter dated 09.08.22	28.06.2016	26.04.2016	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	21.12.2016	Sand Minor Minerals	30/03/2017	21/12/2022 to 30/09/2023	LoI expired on 18.06.2022

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
11.	JSM Foods P. Ltd Mandoli Ghaggar East Block (YNR B3) Area- 20.18 Ha	No	For 10 years dated 19.06.2015	valid for 05 years dated 08.01.2016	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	28.06.2016	26.04.2016	Maximum 3Mt. granted as per EC letter (being river bed Mining)	21.12.2016	Sand Minor Minerals	30/03/2017	21/12/2022 to 20/12/2026	Operational
12.	Sh. Joginder Singh Gumthala 1 Block (YNR B16) Area 44.62 Ha	No	For 10 years dated 19.06.2015	valid for 05 years dated 01.01.2016	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	25.04.2016	04.04.2016	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	27.06.2016	BGS	15/09/2016	01/10/2018 to 30/09/2023	Mining Terminated vide order dated 25.04.2022
13.	M/s MP Traders Nagli Block (YNR B15) Area 77.25 HA	Na	For 10 years dated 20.10.2016	valid for 05 years dated 06.03.2017 and valid for 02	-	-	-	-	EC granted by MoEF & CC, GoI	Sand Minor Minerals	-	01.10.2022 to 30.09.2024	Operational

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
				years dated 11.10.2022									
14.	M/s Development Strategies India P. Ltd Pobari Block (YNR B11) Area-23.05 Ha	No	For 09 years dated 19.06.2015	valid for 05 years dated 09.03.2016	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	25.04.2016	10.03.2016	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	27.06.2016	BGS	06.07.2016	01/10/2021 to 30/09/2022	Mining Terminated vide order dated 29.08.2022
15.	M/s Routes & Journeys Beer Tapu Block (YNR B7) Area-14.45 Ha	No	For 07 years dated 19.06.2015	valid for 05 years dated 08.01.2016	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	03.03.2016	Not Required as, the Project Area is less than 25.00 Ha	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	27.06.2016	Sand Minor Minerals	27.12.2016	25/11/2022 to 30/09/2023	LoI Expired on 18.06.2022
16.	Elite Mining Corporation	No	For 09 years dated	valid for 05 years dated	Replenishment Study approved	31.03.2016	19.08.2016	Maximum 3Mtr.	20.05.2016	Sand Minor	03/04/2017	19/04/2022 to	Operational

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
	Gumthala South Block (YNR B17) Area- 49.67 Ha		30.11.2015	23.02.2016	vide letter dated 09.08.22			granted as per EC letter (being river bed Mining)		Minerals		30/09/2024	
17.	Kulvinder Singh Kanalsi South Block (YNR B5) Area 44.14 HA	No	For 10 years dated 30.11.2015	valid for 05 years dated 10.06.2016	Replenishment Study approved vide letter dated 09.08.22	23.06.2016	30.05.2016	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	15.09.2016	BGS	14.12.2016	06/07/2023 - 30/09/2024	Operational
18.	Kulvinder Singh Jathlana Block (YNR B12) Area-101.27 Ha	No	For 09 years dated 30.11.2015	valid for 05 years dated 10.06.2016	-	-	-	-	EC granted on 17.03.2017 by MOEF & CC, GoI	Sand Minor Minerals	03.04.2017	04/05/2023 to 30/09/2024	Operational
19.	M/s Kawaljit Singh Batra M.T. Karhera Block (YNR B13) Area 7.79 Ha	No	For 07 years dated 20.10.2016	valid for 02 years dated 25.01.2013	Replenishment Study approved vide letter dated 17.03.2023	05.05.2023	-	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	19.06.2023	Sand Minor Minerals	16/04/2018	01/10/2022 to 30/09/2024	Operational
20.	Aper Mines,	No	For 07	valid for	Environment	25.04.2016	05.04.2016	Maximum	09.03.2016	BGS	11.08.2017	07/12/2017	Mining

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
	Management Service P. Ltd. Lapra Block (YNR B10) Area- 34.28 Ha		years dated 20.07.2015	05years dated 09.03.2016	Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency			3Mtr. granted as per EC letter (being river bed Mining)				to 30/09/2018	Terminated vide order dated 22.06.2020
21.	Astin Excavation & Mining P Ltd. Yamuna Nagar Unit 2 Area 554.13 Ha	No	For 08 years dated 03.01.2014	valid for 05 years dated 22.12.2014	-	-	-	-	Environment Clearance was granted by MoEF & CC, GoI	-	-	CTO granted from 01.10.2022 to 30.09.2023	As per mining report LOI Expired on 02.01.2023
22.	M/s Calleis NA Realtech Pvt.Ltd. Bailgarh North Block (YNR B1) Area- 44.00 Ha	No	For 07 years dated 19.06.2015	valid for 05 years dated 02.02.2016	-	08.07.2016	-	-	Environment Clearance was Not granted by SEIAA	-	-	-	The Proposal for grant of Environment Clearance was withdrawn; and the Lease was terminated on 14.01.2021
23.	M/s Ganga Yamuna Mining Company	No	For 07 years dated 19.06.2015	valid for 05 years dated 07.12.2015	No need of Replenishment Study due to outside river bed	25.04.2016	Not Required as, the Project	Maximum 9Mtr. as outside river bed	27.06.2016	BGS	01/08/2016	01/10/2021 to 30/09/2022	Mining Terminated vide order dated

S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
	Bhood Kalan (YNR B19) Area- 12.62 Ha						Area is less than 25.00 Ha						14.07.2022
24.	M/s Ganga Yamuna Mining Company Bhood Majra (YNR B20) Area- 9.95 Ha	No	For 07 years dated 19.06.2015	valid for 05 years dated 23 .12.2015	No need of Replenishment Study due to outside river bed	02.12.2015	Not Required as, the Project Area is less than 25.00 Ha	Maximum 9Mtr. as outside river bed	12.04.2016	BGS	09.06.2016	01/10/2021 to 30/09/2022	Mining Terminated vide order dated 14.07.2022
25.	Saharanpur Mines Management Service P Ltd. Mandewala (YNR B36) Area-15.00 Ha	No	For 08 years dated 19.06.2015	valid for 05 years dated 10.03.2016	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	25.04.2016	Not Required as, the Project Area is less than 25.00 Ha	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	27.06.2016	BGS	11.08.2018	23/10/2021 - to 30/09/2022	Mining stopped vide order NGT dt. 06.05.2022
26.	Saharanpur Mines Management Service P Ltd. Jaidhar Block (YNR 834)	No	For 08 years dated 20.07.2015	valid for 05 years dated 12.01.2016	No need of Replenishment Study due to outside river bed	31.05.2016	19.04.2016	Maximum 9Mtr. as outside river bed	20.08.2018	Sand Miner Mineral	25/10/2021	30/10/2021 to 30/09/2022	Mining stopped vide order NGT dt. 06.05.2022

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S. No.	Name of Lease Holder (Mining Unit)	DSR	Letter of Intent (LOI)	Comprehensive Mining Plan	Replenishment Study	EIA/EMP	Public Hearing	Permissible Depth	Environment clearance	EC for (Boulder, Gravel, Sand) (BGS)	CTE	CTO	Remarks
	Area-25.70 Ha												
27.	Apar Mines Management Services P.Ltd Nandgarh Block (YNR B36) Area- 29.70 Ha	No	For 08 years dated 20.07.2015	valid for 05 years dated 10.03.2016	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	25.04.2016	04.04.2016	Maximum 3Mtr. granted as per EC letter (being river bed Mining)	27.06.2016	BGS	Not Granted	Not Granted	Terminated vide order DGMG dt. 02.07.2020
28.	M/s Bala Ji Infra Jairampur Jagir Block (YNR B6) Area -33.58 Ha	No	For 08 years dated 30.11.2015	valid for 05 years dated 10.06.2016	Environment Clearance was granted subject to condition Project Proponent shall submit annual replenishment report certified by an authorized agency	28.06.2016	03.04.2018	2.56 mtr (as per replenishment)	29.01.2022	BGS	07/02/2022	21/02/2022	Mining stop vide order NGT dt. 24.05.2022

**State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Telephone No. 0172-2565232, 4043956
E-mail ID: seiaa-21.env@hry.gov.in

Memo No: SEIAA/HR/2023/ 796-804

Dated: 17/11/2023

To

1. Member Secretary,
Haryana State Pollution Control Board
2. Deputy Commissioner, Yamunanagar
3. Director General,
Mines & Geology Department, Haryana
4. Chairman, SEAC, Haryana
5. Engineer-in-Chief,
Irrigation & Water Resources Deptt, Haryana
6. Member Secretary, SEAC, Haryana
7. Deputy District Attorney, HSPCB
8. Assistant District Attorney, SEIAA, Haryana
9. Regional Officer, HSPCB, Yamunnagar

Subject: Minutes of Meeting in the matter of OA No. 593 of 2023 titled as "Mursaleen Versus State of Haryana & Ors held on 10.11.2023, under the Chairmanship of Sh. Sameer Pal Srow, IAS (Retd.), Chairman, SEIAA, Haryana.

Please refer to the subject noted above.

In this connection, I have been directed to forward herewith Minutes of Meeting in the matter of OA No. 593 of 2023 titled as "Mursaleen Versus State of Haryana & Ors held on 10.11.2023, under the Chairmanship of Sh. Sameer Pal Srow, IAS (Retd.), Chairman, SEIAA, Haryana, for compilation of report, on all the issues mentioned by the Hon'ble NGT, New Delhi, regarding illegal mining being committed in District Yamuna Nagar, Haryana.

This is for your kind information & record, please.

Sandeep Kumar
Assistant
for Member Secretary,
SEIAA, Haryana

Endst. No. SEIAA/HR/2023/ 805-806

Dated: 17/11/2023

A copy of above is forwarded for information to the followings:

1. PS to Chairman, SEIAA
2. PA to Member Secretary, HSPCB

Sandeep Kumar
Assistant
for Member Secretary,
SEIAA, Haryana

Minutes of Meeting in the matter of O.A. No. 593 of 2023 titled “Mursaleen versus State of Haryana” held on 10.11.2023, under the Chairmanship of Sh. Sameer Pal Srow, IAS (Retd.), Chairman, SEIAA, Haryana at Bay’s No. 55-58, 1st Floor, Paryatan Bhawan, Sector-2, Panchkula, Haryana.

List of Participants

- | | | |
|----|---|--|
| 1. | Shri Pardeep Kumar, IAS
Director, Environment & Climate Change
Department, Haryana | Member Secretary, SEIAA & HSPCB |
| 2. | Sh. Ayush Sinha, IAS | Additional Deputy Commissioner,
Yamunangar (Through VC)
Chairman, SEAC, Haryana |
| 3. | Sh. Vijay Kumar Gupta | Chief Engineer Environment, HSPCB |
| 4. | Sh. Bhupender Singh Rinwa, | State Mining Engineer,
Mines & Geology Department,
Haryana |
| 5. | Dr. Madhvi Gupta | XEN/ Irrigation Department |
| 6. | Sh. Vijay Garg | Deputy District Attorney, HSPCB
(Through VC) |
| 7. | Sh. Paramjit Surjewala | Regional Officer,
Yamunanagar, HSPCB |
| 8. | Sh. Virender Singh Punia | Assistant District Attorney, SEIAA, Haryana |
| 9. | Sh. Ajay Choudhary | |

At the outset, the Chairman, State Environment Impact Assessment Authority, Haryana (SEIAA) (hereinafter refer to as “THE AUTHORITY”), greeted the Participants / Members/ representative of the Joint Committee; so constituted in Original Application No. 593 of 2023 titled “**Mursaleen versus State of Haryana**” and gave a brief background of issues raised / directions made in the Present Application to the Respondent No. 6 (i.e. SEIAA, Haryana), pending before the Hon’ble National Green Tribunal (NGT), New Delhi.

Thereafter, the Member Secretary of the Authority circulated a draft Proforma among the participants, which is to be used to capture various inputs / information(s) during the sites visit. Brief discussions were held and further suggestions were invited from the Members as if anything is to be added to the draft Proforma, prepared for the site visits. Considering the suggestions and views of the Participants, the format of Proforma was agreed & finalized.

Thereafter, brief discussions regarding applicability and relevance of Sand Mining Guidelines, 2016 and 2020 were held with the Participants (discussions were mainly focused on DSR, Approved Mining Plan, Replenishment Study Report and restriction with regard to the depth & level of water table).

In order to ensure, strict compliance of the directions made by the Hon'ble NGT in the instant case, participating departments were directed to ensure that exercise of field visits is carried out by ensuring the personal presence to the extent possible, so that realistic and correct information can be captured and accordingly submitted before the Hon'ble NGT in this case.

Beside this Mines & Geology Department, Haryana were conveyed through the representative attending the Meeting to nominate a representative from the Head Office for the entire duration of the site visits. Additional Deputy Commissioner, Yamunanagar was also conveyed to depute representatives from District Revenue Department (i.e. Naib Tehsildar / Kanoongo) and BDPO from the District Block and Development Panchayat Office to assist the Joint Committee for carrying out the site inspection.

To ensure better co-ordination and clear understanding among the Members of the Sub-committee, Additional Deputy Commissioner, Yamunanagar agreed to hold a meeting to prepare methodology for the field inspections on 23.11.2023 at 10:00 AM in the Conference Room of the Deputy Commissioner, District Yamuna Nagar.

During the course of Proceedings, it was also decided to provide copies of Environment Clearances & other relevant documents; to the Chairman of the Joint Committee alongwith Sand Mining Guidelines 2016 and 2020.

Members of the Joint Committee assured the Authority; regarding compliance of the directions made by the Hon'ble NGT in the this case.

The meeting ended with a vote of thanks.
